

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, BENGALURU**

*(Through web-based video conferencing platform)*

**ITEM No.28  
C.P.(IB)No.47/BB/2024**

**IN THE MATTER OF:**

Ms. Prashasti Jain

... Petitioner

**Order under Section 94 (1) of Insolvency and Bankruptcy Code, 2016**

**Order delivered on: 22.07.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI  
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri A.S.Satish Kumar, PCS  
For the Financial Creditor : Shri Hemanth Kumar

**ORDER**

1. Heard the Ld. Counsels appearing for both the parties.
2. In compliance to para 4 of the Order dated 02.07.2024, Ld. PCS for the Petitioner has filed a Memo vide Diary No.4191 dated 16.07.2024. The same is taken on record. Further, it is noticed that Ld. Counsel for the Financial Creditor has not yet complied with para 3 of the Order dated 02.07.2024. Therefore, one week's time is granted to the Financial Creditor to comply with the said Order.
3. List the case on **02.08.2024**.

**-Sd-**

**MANOJ KUMAR DUBEY  
MEMBER (TECHNICAL)**

**-Sd-**

**T. KRISHNAVALLI  
MEMBER (JUDICIAL)**

Shruthi